

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-308**  
IB-352/ND/2020

**IN THE MATTER OF:**

Vijayasri Enterprises

...Applicant

Vs

M/s Patel Wood Products Ltd

...Respondent

**SECTION**

U/s 9 of IBC Code, 2016

**Order delivered on 28.02.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Naman

**ORDER**

In course of arguments, it has come to our notice that applicant has not enclosed the bank statement although, applicant has raised 2 invoices (1<sup>st</sup> invoice of Rs. 50,66,631/- & 2<sup>nd</sup> invoice of Rs. 11,71,669/-) and out of which she has received some part payment against the defaulted amount and balance principal amount he has claimed is of Rs. 6,76,854/-. Since respondent in this case appeared and submitted that no dispute has been raised by respondent, therefore, before passing any order on merit, we want to verify the bank statement of accounts of the applicant to know the amount which the applicant has received against invoices which the applicant claimed. Therefore, the petitioner is directed to file the statement of accounts (date of invoice to till





date). Let the same be filed by filing supplementary affidavit. List the case on

**20.03.2020.**

*SD/-*

(K.K. VOHRA)  
MEMBER (T)

*SD/-*

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Chirag)